### GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ

#### LOK SABHA

#### **UNSTARRED QUESTION NO. 4718**

TO BE ANSWERED ON 15.12.2016

### IMPACT OF 73<sup>RD</sup> AND 74<sup>TH</sup> AMENDMENT ACTS

#### **4718.** MOHAMMED FAIZAL & SHRI KANWAR SINGH TANWAR:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- a) whether the aims and objectives of 73<sup>rd</sup> and 74<sup>th</sup> amendments to the Constitution have been achieved, if so, the details thereof;
- b) whether the Government has conducted any study in this regard and if so, the details thereof:
- c) the extent to which the Panchayati Raj System has been strengthened over the years;
- d) if so, the details thereof and the time by which the objectives of these two Acts would be fully realized;
- e) whether the issues of changes in Panchayati Raj System have not been addressed and adequate funds have not been provided to the Panchayati Raj Institutions by Central Government, his Ministry and Central and State Finance Commissions; and
- f) if so, the steps taken by the Government to strengthen the Panchayati Raj System?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA)

: 73rd and 74th Amendments to the Constitution have been enacted giving Constitutional status to the local self governments and providing an institutionalized platform for inclusive economic development and social justice. After the 73<sup>rd</sup> and 74<sup>th</sup> Constitutional Amendments were enacted, regular elections to local bodies and representation of Scheduled Castes (SCs), Scheduled Tribes (STs) and women within them have become mandatory. As per Articles 243G and 243W of the Constitution, States are to endow Panchayats and Municipalities, respectively with such powers and authority as may be necessary to enable them to function and to plan and implement schemes for economic development and social justice including those in relation to matters listed in the Eleventh and Twelfth Schedules, respectively. 'Panchayats' and 'Municipalities' being 'Local Governments', is a State subject and States Legislatures pass legislations suitable to their context. Mandatory provisions incorporated by the 73<sup>rd</sup> Amendment which include three tiers of Panchayats, direct election to seats at all three tiers of Panchayats and indirect elections to offices of chairpersons of Block and District Panchayats, reservations in seats and offices for the SCs, STs and women, rotation of reserved seats and offices of chairpersons, setting up of State Election Commissions and holding elections to Panchayats every five years, have been implemented

by all the States except delay in holding of timely elections in the Union Territory of Puducherry and delay in constitution of State Finance Commissions in some States.

Under the 74th Constitutional Amendment except constitution of Metropolitan Planning Committee for every Metropolitan Area in some States, all the mandatory provisions like constitution of Municipalities, direct elections to territorial constituencies in a Municipality, constitution of Ward Committees, reservation of seats and offices of Municipalities for SCs, STs and women, holding of elections every five years by the State Election Commission and constitution of District Planning Committees have been implemented by the States.

- (b): The implementation of the provisions introduced by the 73<sup>rd</sup> and 74<sup>th</sup> Constitution Amendments is reviewed by the Government from time to time through meetings and discussions with the States. The annual Devolution Index Report and the State of Panchayati Raj Reports commissioned by the Ministry of Panchayati Raj (MoPR) assesses the policy and legislative framework and outcomes of the State in respect of Panchayati Raj. The Ministry of Urban Development had undertaken a study on "Impact of the 74th Constitutional Amendment on the Working of Urban Local Bodies" during 2005.
- (c) & (d): The Constitution of India recognizes Panchayats as 'Institutions of self-government'. 'Panchayats' being 'Local Bodies' is a State subject mandated under Part IX and List II (State List) of Seventh Schedule (Article 246) of the Constitution. Article 243G allows discretion to State Legislatures to endow to the Panchayats with powers and authority to enable them to function as institutions of local self-governance. The strengthening of PRIs is mainly dependent on the extent of powers (Functions, Funds and Functionaries) devolved by State to PRIs and capacity building of PRI functionaries that differ from state to state.
- (e) & (f): Under the Fourteenth Finance Commission (FFC) award for the period 2015-20, grants to the tune of Rs. 2,00,292.20 crore are being devolved to Gram Panchayats constituted under Part IX of the Constitution and the State of Jammu and Kashmir for delivering basic services. Allocation and release of grants for the years 2013-14 to 2015-16 and the current year under Central Finance Commissions awards are given at Annexe-I. Under the scheme of Rashtriya Gram Swaraj Abhiyan (RGSA), the MoPR has provided financial assistance to the States for strengthening of Panchayati Raj across the country. The details of funds sanctioned, released and expenditure incurred during last three years and current year are given in Annexe-II. The release of funds under the schemes during the respective years has led to actualization of different activities necessary for strengthening of Panchayati Raj Institutions (PRIs) including building their capacities. The details of activities sanctioned under the schemes are given in Annexe-III.

MoPR has also supported decentralized planning through the Backward Regions Grant Fund (BRGF) and assisting States in developing Gram Panchayat Development Plan (GPDP). The provisions introduced through 73<sup>rd</sup> Constitution Amendment along with funds being devolved to Panchayats through the Union Finance Commission, other grants and own source revenues have helped in improving the life of marginalized people and strengthening of PRIs.

Annexe-I
Allocation and Release of Local Bodies Grants for PRIs under Finance Commission Award for the years

2013-14 to 2016-17

(Rs. in crore)

	State	2013	-14	2014	4-15	2015-	16	2016-17		
Sl. No.		Annual Allocation	Total Release	Annual Allocation	Total Release	Annual Allocation	T otal Release	Annual Allocation	Total Release	
1 2	Andhra Pradesh Arunachal	1357.07 70.52	1585.56 21.24	828.11 77.02	1744.40 36.33	934.34 88.52	928.41 88.52	1463.45 138.66	642.77	
3	Pradesh Assam	420.66	304.13	458.07	352.76	584.8	292.4	915.98	0	
5	Bihar Chhattisgarh	1275.19 472.21	1528.59 574.00	1392.65 511.83	1254.70 393.28	2269.18 566.18	2269.18 566.18	3554.23 886.82	0 391.99	
6 7	Goa Gujarat	23.29 629.36	1.66 591.13	25.43 684.68	527.04	14.44 932.25	7.22 932.25	22.62 1460.18	0 645.43	
8	Haryana	279.60	325.35	305.41	238.36	419.28	419.28	656.72	290.29	
9	Himachal Pradesh J & K	143.86 236.41	177.24 157.81	157.06 258.19	151.78 199.11	195.39 373.96	195.39 367.72	306.05 585.73	270.56	
11 12	Jharkhand Karnataka	460.32 1159.42	443.00 1553.77	496.27 1266.22	380.36 976.48	652.83 1002.85	652.83 972.36	1022.53 1570.77	451.98 1368.2	
13	Kerala	501.87	708.36	548.10	527.44	433.76	433.76	679.4	0	
14 15	M.P Maharashtra	1111.96 1431.15	1285.46 1092.32	1209.51 1561.52	757.38 1787.82	1463.61 1623.32	1463.61 1623.32	2292.46 2542.61	1013.31 1123.88	
16 17	Manipur Meghalaya	59.93 89.70	32.84 28.78	65.12 97.12	129.98 20.73	22.25	22.25	34.84	15.4	
18	Mizoram	55.49	32.29	60.27	14.27	0	0	0	0	

19	Nagaland	86.51	7.53	93.74	17.97	0	0	0	0
20	Odisha	710.07	476.58	771.50	454.73	955.52	955.52	1496.64	1323.09
21	Punjab	289.63	301.99	316.31	416.04	441.7	441.7	691.84	0
22	Rajasthan	1020.92	1188.78	1114.30	872.96	1471.95	1471.95	2305.52	2038.17
23	Sikkim	47.46	30.66	51.83	38.36	16.03	16.03	25.11	11.1
24	Tamil Nadu	793.72	529.68	866.84	668.48	947.65	947.65	1484.31	656.1
25	Telangana			652.88	895.16	580.34	580.34	908.99	401.79
26	Tripura	80.20	51.45	87.15	66.10	36.24	36.24	56.76	25.09
27	U. P	2519.32	3821.02	2751.40	2121.81	3862.6	3852.6	6050.02	2667.29
28	Uttarakhand	152.13	140.74	166.15	98.81	203.26	203.26	318.37	281.45
29	W. Bengal	1069.92	652.33	1168.18	1068.32	1532.21	735.43	2399.91	0
	Total	16547.89	17644.29	18042.86	16210.96	21624.46	20475.4	33870.52	13617.89

<sup>#</sup> For FY 2013-14 and 2014-15, Releases reflect the status of release of grants for the years including allocation for the previous years but drawn during the subsequent year.

Annexe-II

## Details of funds sanctioned, released and expenditure incurred during last three years and current year, under the scheme of Capacity Building- PSA of Rashtriya Gram Swaraj Abhiyan

(Rs. in crore)

		2012-13			2013-14		2014-15			2015-16			2016-17			
S.N o.	Name of the State/ UTs	Sanction ed	Funds Release d	Funds Utilized	Sanctione d	Funds Released	Funds Utilized	Sanctioned	Funds Release d	Funds Utilized	Sanctio ned	Funds Release d	Funds Utilized	Sanction ed	Funds Release d	Funds Utiliz ed *
1	Assam	0	0	0	36.97	16.65	16.65	98.21	26.04	26.04	39.48	17.08	11.66	55.29	21.83	
2	Andhra Pradesh	0	0	0	203.69	41.6	41.6	144.35	24.19	24.19	21.04	12.5	10.6	69.51	45.8	
3	Arunachal Pradesh	0.99	0.99	0.99	21.52	8.71	8.71	23.13	7.72	7.28	2.90	0		0	0	
4	Bihar	0	0	0	22.96	8.61	0	192.30	63.67	0		0		0	0	
5	Chhattisgarh	1.25	1.25	1.25	71.91	25.73	25.73	94.33	11.4	11.4	29.68	14.64	10.72	42.61	21.31	
6	Gujarat	3.32	3.32	3.32	87.75	31.65	31.65	37.70	1.06	1.06	10.36	0		66.76	33.38	
7	Haryana	5.66	5.66	5.66	19.80	2.93	2.93	57.90	18.78	6.25	21.81	0		30.39	0	
8	Himachal Pradesh	4.95	4.95	4.95	55.41	15.84	15.84	51.59	15.26	7.78	13.12	2.48		0	0	
9	Jammu & Kashmir	0	0	0	25.16	9.45	0	45.71	8.58	0	7.08	0		0	0	
10	Jharkhand	0	0	0	35.56	16.45	15.83	47.92	16.2	14.36	23.89	9.49		60.79	20.9	
11	Karnataka	2.27	2.27	2.27	68.11	25.56	25.56	160.09	46.8	46.74	77.76	32.71	0	58.81	0	
12	Kerala	0	0	0	44.19	16.58	16.58	60.35	14.49	11.28	10.55	0		23.53	8.55	
13	Manipur	0	0	0	3.54	1.6	1.6	12.03	5.42	5.42	10.80	5.4	5.4	10.02	4.81	4.81
14	Madhya Pradesh	0.99	0.99	0.99	116.85	42.83	42.83	164.76	37.46	0	41.63	10.8	9.52	86.21	41.83	
15	Maharashtra	0	0	0	221.77	83.17	83.17	214.31	34.76	34.76	39.76	4.5	2.84	45.66	21.17	
16	Odisha	0	0	0	76.58	28.73	28.73	116.51	32.92	32.92	19.58	0		40.03	20.01	
17	Punjab	2.90	2.90	2.90	28.96	7.97	7.97	7.32	0	0	2.69	2.69	2.69	19.38	7	
18	Rajasthan	13.61	13.61	13.61	64.24	15.45	15.45	44.84	11.56	11.56	16.37	4.48	3.88	45.75	22.27	

19	Sikkim	0	0	0	6.99	3.15	3.15	17.77	6.85	6.85	2.70	1.26	1.19	4.83	2.33	
20	Tamil Nadu	0	0	0	155.01	58.14	58.08	54.10	20.16	20.16	18.26	8.96	8.05	55.48	27.32	
21	Tripura	0.08	0.08	0.08	17.10	9.09	9.09	13.34	2.36	2.08	5.21	1.35	0	13.32	5.3	
22	Telangana	0	0	0	91.49	34.64	34.64	154.26	29.94	29.94	35.78	13.13	9.23	36.76	14.48	
23	Uttarkhand	2.11	2.11	2.11	18.64	5.47	5.47	46.82	13.04	13.04	9.53	3.09	2.58	27.45	13.21	
24	Uttar Pradesh	4.77	4.77	4.77	125.69	42.37	33.85	87.17	0	0	70.54	11		118.59	39.87	
25	West Bengal	0	0	0	21.92	8.23	8.23	102.88	27.71	27.71	37.13	9.91	9.17	45.20	21.85	
26	Mizoram	0	0	0		0	0	5.52	2.48	2.48		0		12.95	6.22	
27	Dadra	0	0	0	3.6	0	0	2.90	1.09	0.88		0		0	0	
28	Daman	0	0	0	3.72	0	0	4.02	1.51	0		0		0	0	
29	Goa	0	0	0		0	0		0	0	2.60	1.06	0.12	3.83	1.37	
30	Chandigarh	0	0	0		0	0		0	0	1.33	0.29	0	0	0	
31	Lakshadweep	0	0	0		0	0		0	0	4.26	1.65	0	0	0	
	Total	42.90	42.90	42.90	1648.93	560.6	533.34	2062.17	481.45	344.18	575.84	168.47	87.65	973.69	400.81	4.81

## Activities sanctioned under Capacity Building- Panchayat Sashakatikaran Abhiyan(CB-PSA) of Rashtriya Gram Swaraj Abhiyan (RGSA)

Sl.	Component	Financial Year						
No.		2013-14	2014-15	2015-16	2016-17			
1	Infrastructure Development at GP							
	level							
a	Construction of New GP Buildings (*)	3128	2497	6	(*)			
b	Repair of GP Buildings (*)	7727	8356	0	(*)			
c	Computers, UPS, Printers (Nos.)	22506	20126	622	610			
2	Other activities							
a	Training of Elected Representatives	10.96	17.21	67.32	52.50			
	(ERs) & Functionaries of Panchayats	lakh	lakh	lakh	lakh			
	(in lakh)							
b	Resource Centre for strengthening							
	training infrastructure at State, District,							
	Block level/ Human Resource Support							
i	State Panchayat Resource Centre	23		5	4			
	(SPRC)							
ii	Human Resource Support at SPRC	16	17	16	16			
iii	District Panchayat Resource Centre	136	189	22	22			
	(DPRC)							
iv	Human Resource Support at DPRC	12	18	13	13			
V	Block Panchayat Resource Centre/ETC	338	851	0	17			
c	E-Governance PMU	0	7	19	19			
d	SATCOM in States	2	8	0	4			
e	Support to PESA Areas (No. of States)	9	8	6	9			
f	Support to State Election Commission	2	14	1	0			
	(SEC)							
g	Programme Management Unit and IEC	26	28	27	21			
	(No. of States)							
	(4) G D 1 1 1111 1 1		<del>*</del>	<u> </u>				

Note: (\*) Gram Panchayat buildings and repair (discontinued from 2015-16 of RGPSA)